

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 23 of 2021

IN THE MATTER OF:

Sama Soma Narsaiah and Others

.... Applicants

Vs.

Union of India and others

.... Respondents

MEMO FILED BY THE RESPONDENT NO. 9

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Place: Hyderabad

Date: 05.01.2023

BEFORE THE NATIONAL GREEN TRIBUNAL

AT :: Chennai

O.A.NO.23 OF 2021

BETWEEN:

Sama Soma Narsaiah and others

...Applicants

Vs.

Union of India and others

...Respondents

MEMO FILED BY THE RESPONDENT NO.9

May it please your Honour,

1. It is respectfully submitted that in view of the clarification sought by this Honourable Court vide Order dated 07.12.2022 (*Document No.1*) in reference to Item No.3 of the said order, it is submitted that M/s. Shriya Constructions represented by Smt. Kunduru Shobha Rani, has made the consent application to establish and to operate Ready Mix Concrete plant (RMC) with the capacity of 360 tonnes per day at Sy.No.1108/A, Uppagudem village, Station Ghanpur Mandal, Jangaon District, Telangana.

- (2)
2. That the authorities were pleased to grant the consent vide order No. 2500/JGN/025/PCB/RO/WGL/2021-95, dated.16.06.2021 (*Document No.2*) by Environmental Engineer, Regional office, Warangal, Telangana State Pollution Control Board and it is in existence as on today. It is further submitted that M/s. Shriya Constructions has commenced the activity from 02.03.2022 i.e. after grant of consent by Telangana State Pollution Control Board Authorities.
 3. It is submitted that M/s. Shriya Constructions represented by Smt. Kunduru Shobha Rani, W/o. Kunduru Thirumal Reddy (Respondent No.9) was also granted with the license to work a factory to operate Ready Mix Concrete plant (RMC) at Sy.No.1108/A, Uppagudem village, Station Ghanpur Mandal, Jangaon District, Telangana vide order dated.27.03.2021 (*Document No.3*) which is being approved by Chief Inspector of Factories, Govt. of Telangana which is also in existence as on today.
 4. It is submitted that M/s. Shriya Constructions represented by Smt. Kunduru Shobha Rani was also granted renewal of Consent & HWA order vide no. 220524201697, dated. 24.12.2022 which is valid for a period upto 31.10.2032 (*Document No. 4*)

- 5. It is further submitted that the Respondent no 9 (Sri . K. Thirumal Reddy has also been granted with Consent for operation (CFO) for the quarry till 31.12.2027 vide order no. 583- WGL/ TSPCB/ZOH/CFO/2022- 1745, dated- 30.12.2022 (Document No.5) by the Telangana State pollution control board, zonal office, Hyderabad. Further Respondent no 9, Sri . K. Thirumal Reddy has also been granted with extension of validity period of Environmental Clearance for a period of 30 years from date of EC order (or) life of mine whichever earlier. It is reported that the life of mine is 18 years, vide order no- SEIAA/TS/OL/JNGN-34/2022, Dated-03.12.2022, (Document no.6). Further the 1st renewal of quarry lease deed has also been executed and work orders are being issued for further period of (20) years with effect from 09.09.2020 to 08.09.2040 by Assistant Director of Mines and Geology, Jangaon vide proceedings no. 728/Q/2019, dated. 30.09.2022 (Document No. 7).

- 6. In view of above, the clarification as sought by this Honourable Court in view the report of Joint Committee, Telangana State Pollution Control Boards dated. 01.12.2022 and also as per averments made in the para 13 of the counter dated. 10.04.2021 filed by the 9th respondent, the allegations of the Applicant are baseless and in correct.

7. In view of the clarifications and averments as stated above, this Honourable Court is humbly prayed to dismiss the application in the interest of justice and circumstances of the case and pass such other order or orders may deem fit and proper in the circumstances of the case.

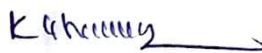
Hence this Memo.

Date: 05.01.2023

Place: Hyderabad



Counsel for Respondent No.9



Signature of Respondent No.9

Item No.04:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 23 of 2021 (SZ)

IN THE MATTER OF

Sama Soma Narsaiah & Ors.

...Applicant(s)

Versus

Union of India & Ors.

...Respondent(s)

Date of hearing: 07.12.2022.

CORAM:

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER
HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. Mohit K Jakhar represented
Mr. Sravan Kumar.

For Respondent(s): Mr. Sai Srujan Tayi for R1.
Mrs. Renugadevi represented
Mrs. H. Yasmeen Ali for R2, R3, R5 to R8.
Ms. J. Dayana represented
Mr. T. Sai Krishnan for R4.
Mr. Venkat Reddy Donti Reddy for R9.

ORDER

1. This case relates to quarry operation, crushing unit, hot mix and ready mix.
2. A perusal of the report by the Joint Committee, Telangana State Pollution Control Board's report dated 01.12.2022 and also the counter filed by the 9th respondent shows that the Consent for Establishment (CFE) and Consent for Operation (CFO) for hot mix and crushing unit are there.
3. Even as per the counter filed by the 9th respondent, it is stated that they applied for Consent before the authorities for the ready mix unit. However, they are unable to say whether the Consent was granted. If consent is granted, let the copy be produced and also mention the date from which they have commenced their activity.
4. The Telangana State Pollution Control Board also is directed to ascertain those particulars and file an additional report in this regard.
5. Post the matter on 11.01.2023 and no further time will be granted.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.23/2021 (SZ)
07th December, 2022. Mn.



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, WARANGAL

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.

e-mail: ee-wglu-tspcb@telangana.gov.in

Order No. 2500/JGN/025/PCB/RO-WGL/2021- 95

Date: 16.06.2021

Doc. No. 2

7

ACKNOWLEDGEMENT
(For SSI Units other than 66 Categories only)


(See Rule No. 32-A of the Water (Prevention and Control Pollution) Rules 1994 and Rule No. 29-A of the Air (Prevention and Control Pollution) Rules 1994.)

The Consent application submitted by M/s. Shriya Constructions (Ready Mix Concrete Plant) to establish and to operate their unit at Sy.No. 1108/A, Ippagudem (V), Stn.Ghanpur (M), Jangaon District to produce Ready Mix Concrete Plant - 360 TPD is hereby acknowledged as the unit is not covered under Schedule No. IV & II of above said Rules. This acknowledgement is treated as consent of Telangana State Pollution Control Board, subject to the following conditions.

1. In case, of any expansion or change in manufacturing process, raw materials or products, a fresh application shall be submitted.
2. All the rules notified by the State and Central Governments under Environmental laws from time to time, which are applicable to this unit shall be complied with.
3. The industry shall comply with general standards notified by the Ministry of Environment and Forest, Government of India vide extra ordinary Gazetted notified No. 174, Dated 19th May 1993 as amended from time to time.
4. The unit should not be established in residential area or close to sensitive areas such as Hospitals, Monuments, Schools, Zoological Parks, etc.,
5. The officials of Telangana State Pollution Control Board may inspect the unit at any time to verify the compliance status and may also stipulate such conditions as are deemed to be fit.
6. All the aggregates stacked in the premises shall not be more than 3 mts of height and Handling of Cement, Sand, Fine aggregates shall be carried out by covered conveyor system.
7. Barricading all around the periphery of the plot boundary of height minimum 20 feet with tin sheets, same may extend above with netlon clothing whenever required.
8. Raw Material such as fine aggregates, coarse aggregates are to be wetted frequently.
9. Storage silos shall be equipped with dust collection system such as bag filters.
10. Internal work area shall be concreted / asphalted.
11. Two level tyre washing facility shall be provided at entry and exit points for transmit mixture vehicles.
12. Collection tank for collection of waste water generated from machine washing, truck washing etc shall be used for wetting of raw material so as to conserve water.
13. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit.
14. The industry shall maintain at a distance from the Road Land Boundary: National Highways - 50 mts, State Highways - 40 mts & MDR / Village Road - 20 mts.

Date: 16.06.2021

To
Smt. Kunduru Shobharani,
W/o. Kunduru Thirumal Reddy,
C/o. M/s. Shriya Constructions (Ready Mix Concrete Plant),
Sy.No. 1108/A, Ippagudem (V),
Stn.Ghanpur (M), Jangaon District


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL
BOARD REGIONAL OFFICE.
WARANGAL

Copy Submitted to:

1. The Member Secretary, TSPCB, BO, Hyd for kind information.
2. The Joint Chief Environmental Engineer, TSPCB, ZO, Hyd for kind information.
3. The GM, DIC, Warangal Rural District for kind information.

DOC. NO.3



GOVERNMENT OF TELANGANA

FORM NO. 4

Prescribed under Rule 4 (4)

Licence to work a Factory

1. Registration Number	109381
2. Application Number	SML0150006102558CFO
3. Full Name of Factory	M/s SHRIYA CONSTRUCTIONS READYMIX PLANT
4. Full Address / Location of Factory	Sy.No. 1108/B,IPPAGUDEM(V)Stn.GHANPUR (M) JANGAON DISTRICT., Ippagudem, Ippagudem, Ghanpur (Station), Jangaon - 506252
5. Full Postal Address for Communications relating to the Factory	1-9-1134,SAHAKAR NAGAR,Hanamkonda,Hanamkonda,Warangal - Urban,0
6. Maximum Horse Power installed Regular / Standby	87 HP
7. Maximum Number of Workers to be Employed.	20
8. Full Name and Residential Address of the Occupier and his Position in the Company / Firm / Government factory / Local Fund factory	KUNDURU SHOBHA RANI 1-9-1134, SAHAKAR NAGAR, Hanamkonda, Hanamkonda, Warangal - Urban, Telangana - 506001

Licence is hereby granted to the factory at 3 above for the premises stated at 4 above for use as a factory within the limits stated in 6, and 7 above subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall be valid until it has been duly cancelled.

Date : 27/03/2021

Signature valid
Signed On: 27-03-2021
By: MANJUNATHA REDDY
Officer in Charge, Factories Department
Telangana
2021

Note:

1) This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <https://tsfactories.cgg.gov.in/> by furnishing the registration certificate number mentioned in the certificate.



DOC.No. 4

CONSENT & HWA ORDER (RENEWAL)
ORANGE CATEGORY

Consent Order No: 220524201697

Dt. 24.12.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorization under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under **M/s. Shriya Constructions is located at Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.8	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of chimney
1	Attached to DG set of capacity 2x250 KVA

iii) HW Authorisation No.220524201697

Dt. 24.12.2022

HAZARDOUS WASTE AUTHORISATION
(FORM - II)
[See Rule 6 (2)]

M/s. Shriya Constructions is located at Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• **HAZARDOUS WASTES WITH RECYCLING OPTION:**

Sl. No.	Name of the Hazardous Waste	Stream	Quantity	Point of Disposal
1.	Waste Oil	5.1 of Schedule -I	50 LPA	Shall be disposed to Authorized Reprocessors / Recyclers
Other Waste				
2.	Stone Dust	-	50 TPD	Shall be disposed to road contractors & brick manufacturing units

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1.	Stone chips (6 mm, 12mm, 20mm, 40mm)	500 TPD
2.	Hot Mix Asphalt (Hot Mix Plant)	500 TPD

This order is subject to the provision of 'the Acts' and the Rules and amendments made there under and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consent & Hazardous Waste Authorization is valid for a period upto 31.10.2032.

Sd/-
MEMBER SECRETARY

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107, Ippagudem (V),
Station Ghanpur (M), Jangaon District.

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER
(Unit-I) 28/12/22

(11)

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO order dt. **03.11.2017**. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO order dt. **03.11.2017**. Concealing is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. The industry has paid consent fee of Rs. 4,80,000/- for a period upto 31.10.2032
2. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
3. Total Water Consumption shall not exceed : 21.0 KLD

S. No	Purpose	Quantity
1.	Dust Supression	15.0 KLD
2.	Green belt	5.0 KLD
3.	Domestic	1.0 KLD
	Total	21.0 KLD

4. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
5. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

6. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards
1	SPM	115 mg/Nm ³

7. The industry has paid Environmental Compensation fee of Rs. 1,93,750/- on 05.12.2022 as per Hon'ble NGT order dated 04.11.2022 in the OA no 23 of 2021 filed by Sri Sama Soma Narasaiah and others before the Hon'ble National Green Tribunal, Southern Zone, Chennai
8. The crusher shall provide permanent water sprinkling systems at all the dust generating areas, loading & unloading points, transfer points and internal roads & open areas.
9. The water shall be sprayed in the form of mist using suitable equipment and motor. Mist water sprinklers shall be installed at a height of about 30 ft covering entire stone crusher area. The crusher shall provide sufficient water storage tank.
10. The crushers and Vibrating screens shall be covered / enclosed with MS sheets along with provision of water sprinkling.
11. The crusher shall provide semi circular MS dome sheets to the belt conveyors carrying aggregates and dust.
12. Telescopic chutes shall be provided at product unloading conveyor to prevent dust emission during free fall of material from height.
13. The crusher with capacity upto 50 TPH shall provide closed bunkers for storage of dust. The dust shall be loaded into trucks directly from the bunker.
14. The crusher with capacity more than 50 TPH shall provide dedicated closed storage shed with MS Sheets for storage of dust with water sprinkling arrangement.
15. The vehicles carrying stone metals & dust shall be covered with tarpaulin sheets / green cloth and wetted with fixed water spraying system before leaving the crushing area.
16. The stone crusher should have a wind breaking walls of at least 20 ft height alongside the boundary. The height of the stacked aggregates and dust shall be less than 20 ft.
17. The crushers shall construct metal roads within the premises.
18. The plant area including roads and open areas shall be regularly cleaned and wetted. The dust accumulated in the crushing area shall be collected and disposed regularly.
19. Periodic cleaning of water spray nozzles shall be carried out to avoid choking. A high standard of housekeeping should be maintained at the stone crusher units. Any piles of materials accumulated in or around the plant should be cleaned up regularly. The surface of all stockpiles of crushed aggregates should be kept sufficiently wet by water spraying.
20. The industry shall operate Air Pollution Control Equipment i.e., wet scrubber continuously to control the dust / flue gas emissions generated from the Hot mix plant.
21. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions pertaining to hot mix plant.
22. The crushers shall install flow meters to measure water consumption for dust suppression and greenbelt development.
23. The crushers shall provide separate energy meter for pollution control devices.
24. The noise pollution shall be controlled by providing acoustic enclosures to the equipment (crushers, screens, etc) and regular maintenance of the crushing, screening and loading equipment.
25. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
26. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
27. The industry shall take necessary measures to control fugitive emissions.
28. The industry shall take all precautionary and safety measures during process operations
29. The industry shall comply with all the directions issued by the Board from time to time.

- 30. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 31. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
- 32. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
- 33. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

- 1. The construction project should give top priority for waste minimization and cleaner production practices.
- 2. The project should not store hazardous waste for more than 180 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
- 3. The project should store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
- 4. The project should not dispose Waste oils to the traders and the same should be disposed to the authorized Reprocessors/ Recyclers.
- 5. The project should dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
- 6. The project should take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.
- 7. The project should maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
- 8. The project should dispose the e-waste to authorized traders / recyclers / reprocessors only.
- 9. The project should submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**Sd/-
MEMBER SECRETARY**

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107, Ippagudem (V),
Station Ghanpur (M), Jangaon District.

///T.C.F.B.O///


 SENIOR ENVIRONMENTAL ENGINEER
 (Unit-I) 29/12/22



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jccc-zhyd-tspcb@telangana.gov.in

CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Consent Order No: 583-WGL/TSPCB/ZOH/CFO/2022-1745

Date: 30.12.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry),
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M), Jangaon District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	0.8 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1	Attached to DG set of capacity – 125 KVA	--	SPM – 115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

M/s. Sri. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry), Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name of the Hazardous waste	Stream	Quantity	Disposal option
1	Waste Oil	5.1 of Sch – I	40Ltrs/Annum	Shall be sent to authorized recyclers/reprocessors.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B enclosed to this order.

15

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1.	Mining of Building Stone & Road Metal (Over an extent of 4.0 Ha)	115388.6 m ³ /annum

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2027.



JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B

To
M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry),
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M), Jangaon District
Email Id: bhagyalaxmiassociates20@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

S. No.	Purpose	Total Consumption
1.	Water sprinkling on haul roads	15.0 KLD
2.	Green belt development	0.5 KLD
3.	Domestic	1.0 KLD
	Total	16.5 KLD

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in µg/m ³ ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
 Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi-mechanized open cast mining and shall carryout mining of building stone & road metal quarry in an area of 4.0 Ha. only.
5. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
6. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.

7. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
8. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
9. The industry shall scrupulously comply with conditions stipulated by the DEIAA, (District level Environment Impact Assessment Authority) in the Environmental Clearance order dated 31.10.2017 and extension of EC order dt: 03.12.2022 by the SEIAA (State level Environment Impact Assessment Authority).
10. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main on haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
11. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.
14. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
15. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stocked properly with proper slope with adequate measures and should be used for plantation purpose.
16. The rock waste shall be dumped in the dump yard within the quarry lease. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
17. The industry shall adopt the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
18. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
19. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
20. The industry shall stack the top soil properly with proper slope with adequate measures.
21. The industry shall develop greenbelt as per norms i.e 33% of the total area along the boundary of the unit and also in the vacant places within the premises.

- 22. The industry shall comply with all the directions issued by the Board from time to time.
- 23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 24. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
- 25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

(See Rule 6(2))

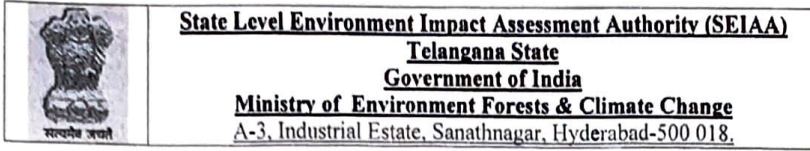
[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTE]

- 1. The industry shall give top priority for waste minimization and cleaner production practices.
- 2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
- 3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
- 4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
- 5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
- 6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
- 7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
- 8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
- 9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.



JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry),
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M), Jangaon District.



REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/JNGN-34/2022-

Dt:03.12.2022.

Sub: SEIAA, TS - 4.0 Ha. Building Stone & Road Metal quarry of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District – Extension of validity period of Environmental Clearance – Issued - Reg.

Ref: 1. EC Order No. 11/DEIAA-DEAC-JN/2016-1, dt. 31.10.2017 issued by DEIAA, Jangaon.
 2. Your application submitted online on 20.10.2020 (Proposal No. SIA/TG/MIN/293206/2022) MODI EC received on 28.10.2020.

- i. Earlier, the DEIAA, Jangaon had issued Environmental Clearance for mining of Building Stone & Road Metal Quarry with production capacity of 5,76,943 m³/annum in Mine lease area of 4.0 Ha in favour of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District vide reference 1st cited, valid upto 30.10.2022. They obtained CFO dt: 14.02.2018 from TSPCB.
- ii. The proponent vide reference 2nd cited informed that they have not carried out mining operations for maximum capacity w.r.t. EC order and submitted previous dispatch production details as per Lr. dt. 18.10.2022 of the ADMG, Jangaon District. They have achieved production of 1,45,777.49 m³ during 2015-16 to 2022-23 except during 2016-17 against permitted production capacity of 5,76,943 m³/annum as per EC. They further informed that the initial lease was granted before 09.09.2013 and was transferred in favour of the proponent for unexpired period upto 08.09.2020. The proponent has obtained renewal of lease (in-principle) on 13.03.2020 for further period of 20 years and submitted a copy of Scrutinized / Approved Mining Plan & EMP Report and as per latest modified approved Mining Plan dt: 17.10.2022, they found changes w.r.t. mineable reserves, production & life of mine and hence requested for extension of validity for EC order with the following changes.

<i>Details</i>	<i>EC obtained</i>	<i>Proposed</i>
<i>Lease area[Ha.]</i>	<i>4.0</i>	<i>4.0</i>
<i>Production, m³/annum</i>	<i>1,15,392</i>	<i>1,10,133.3</i>
<i>Mineable Reserves, m³</i>	<i>6,11,041</i>	<i>19,23,166</i>
<i>Life of Mine (years)</i>	<i>5.29</i>	<i>18</i>
<i>Water requirement[KLD]</i>	<i>21.0</i>	<i>6.0</i>
<i>EMP cost estimate</i>	<i>Rs.20 lakhs</i>	<i>Rs.40 lakhs</i>

- iii. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State level Expert Appraisal Committee (SEAC) examined the request of the proponent in its meeting held on 11.11.2022. Based on the information furnished, presentation made by the consultant M/s. Team Labs & Consultants, Hyderabad; Lr. dt. 18.10.2022 of the ADMG, Jangaon furnishing year wise dispatch permits for the period from 2015-16 to 2022-23 except during 2016-17; S.O. 2346(E), dt. 16.06.2021 of MoEF&CC, GoI.; the Committee considered the proposal and recommended for **extension of EC**. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **26.11.2022** examined the request of proponent and the recommendations of SEAC, and approved for **extension of EC**. **The SEIAA, Telangana hereby extends the validity period of Environmental Clearance** issued vide reference 1st cited for a period of 30 years from the date of EC order (OR) life of Mine whichever is earlier. It is reported that life of mine is 18 years @ 1,10,133.3 m³/annum.
- iv. The proponent shall not exceed beyond the permitted mining capacity mentioned above and shall operate the mine with valid consent of TSPCB..

- V. No change in mining technology and scope of working should be made without prior approval of the SEIAA, TS, Hyderabad further expansion or modifications in the mine shall be carried out with prior approval of the SEIAA, TS, Hyderabad / MoEF&F, GoI, New Delhi, as applicable.
- VI. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional Office of MoEF&CC, GoI, Hyderabad on 1st June and 1st December of each calendar year.
- VII. Officials from TSPCB & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
- VIII. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the SEIAA, Telangana.
- IX. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- X. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
- XI. The SEIAA, TS, Hyderabad may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA-TS, Hyderabad reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Sri K. Thirumal Reddy,
(4.0 Ha. Building Stone & Road Metal quarry)
H. No. 1-9-1134, Shankar Nagar Hunter Road,
Hanamkonda - 506 001, Warangal Urban District
Ph.No. +91 9030404628
Mail: kthirumalreddyquarry@gmail.com

Copy to:

- 1. Prof. Ch. Krishna Reddy, Chairman, SEAC, Telangana for kind information.
- 2. The Member Secretary, TSPCB for kind information.
- 3. The EE, RO: Warangal, TSPCB for information.
- 4. The IRO, MoEF&CC, GOI, Hyderabad for kind information.
- 5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
- 6. The Director of Mines & Geology Dept., for kind information.

//T.C.F.B.O.//


JOINT CHIEF ENVIRONMENTAL ENGINEER

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASSISTANT DIRECTOR OF MINES AND GEOLOGY, JANGAON
(Present: Sri N.Ramachary, M.Sc., Assistant Director)

Proceedings No. 728/ Q / 2019

Date:30-09-2022

Sub: Mines and Quarries - 1st renewal Quarry lease for Building Stone & Road Metal over an extent of 4.00 Hectare in Sy. No.1109 of Ippagudem (Vg), Station Ghanpur (M), Jangaon District - 1st renewal granted in favour Sri.Kunduru Thirumal Reddy- Execution of lease deed - Work order - Issued - Reg.

- Ref: 1. Procs.No. R/JGN/0013, Dt: 06-07-2022 of the Dy. Director of Mines & Geology, Warangal.
- 2. Memo No. 327/Q5/WGL/2010, dt. 06-07-2022 of the Dy. Director of Mines & Geology, Warangal.

ORDER:

Sanction is here by accorded for 1st renewal Quarry lease to **Sri.Kunduru Thirumal Reddy, R/o H.No. 1-9-1134, Sahakar Nagar, Hunter Road, Hanmakonda** to conduct quarrying operations for Building Stone & Road Metal over an extent of **4.00 Hectares** in Sy.No. **1109** of **Ippagudem** Village, **Station Ghanpur** Mandal, Jangaon District for a **period of (20) years with effect from 09-09-2020 to 08-09-2040** subject to the provision of TMMC Rules 1966 and special conditions laid down in the original grant order and appendix enclosed to the grant orders and subsequent instructions issued by the Government in the matter from time to time.

The Lessee shall maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in Form "C" so as to reach the Director of Mines and Geology, Hyderabad, and the Deputy Director of Mines and Geology, Warangal and the Asst. Director of Mines and Geology, Jangaon not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.

(Signature)
30-09-2022
Asst. Director of Mines and Geology,
Jangaon

✓ To,
Sri.Kunduru Thirumal Reddy,
S/o Venkat Reddy,
R/o 1-9-1134, Sahakar Nagar,
Hunter Road, Hanmakonda.

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
- Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.
- Copy to the Tahsildar, Station Ghanpur (M), Jangaon District for information.
- Copy submitted to the Director General of Mines Safety, Hyderabad for favour of information.

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) CHENNAI (T.N)**

O.A. No. 23 of 2021

Sama Soma Narsaiah and Others

... Applicants

Vs.

Union of India & Others

... Respondents

MEMO FILED BY RESPONDENT No. 9

M/s. RVR Associates

Dr. Venkata Reddy Donthi Reddy(TS 1833/2003)

Mr. Ramesh Ganapathy (MS 2213/ 2007)

Counsel for Respondent no. 9

040-66735595/ 9941014565